

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 608**  
**IB-603/ND/2022**

**IN THE MATTER OF:**

**Mr. Deepak Kumar**

**...PETITIONER**

**Vs.**

**Union Bank of India and Ors.**

**...RESPONDENT**

**Section**

**U/s 94(1) of IB Code, 2016**

**Order delivered on 07.02.2024**  
**(Hearing through VC & Physical Mode)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant**

**For the RP**

**For the Respondent**

**:**

**:Adv. Abhinav Tyagi and Mr.  
Hemant Sethi, RP**

**:Mr. Harshit Khare and Mr. Prafful  
Saini, Advs. In IA/5332/2022,  
Advocate USha Singh for R3, Mr.  
Vishnu Jaysaval Adv for Mr.  
Samarendra Kumar Adv.**

**ORDER**

**IA/5332/2022**

This a report filed by RP under Section 99 of IBC, 2016. Ld. Counsel on behalf of the ICICI Bank is present and submitted that they have filed their reply and the same is available on the record. Ld. Counsel on behalf the HDFC Bank is present and submitted that they have also filed their reply, however their reply is not reflected on the e-portal. Ld. Counsel for the HDFC Bank may approach the Registry and cure the defects so that their reply is reflected on the e-portal. Ld. Counsel on behalf of the State Bank of India is also present. Since the State

Bank of India and HDFC Bank are not parties, Registry may allow them to file their reply to the report. List the matter on **06.03.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**